# CENTRAL ADMINISTRATIVE TRIBUNAL CUTTACK BENCH: CUTTACK

Original Application No. 260/01001 of 2015 Cuttack, this the 1<sup>st</sup> day of February, 2016

### CORAM HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.) HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)

Uttam Kumar Pradhan, aged about 49 years, S/o Late Brundaban Pradhan, working as GDSMD/MC, Dera B.O., PS Rajnagar, Dist. – Kendrapara.

...Applicant

(Advocates: M/s. D.K.Mohanty, S. Nayak)

#### **VERSUS**

Union of India Represented through its

- Director General of Posts, Ministry of Communications, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi-110001.
- 2. Chief Postmaster General, Odisha Circle, Bhubaneswar, Dist- Khurda, PIN- 751001.
- 3. Superintendent of Post Offices, Cuttack North Division, Cantonment Road, Cuttack.
- 4. Inspector of Posts,
  Pattamundai Sub-Division,
  Pattamundai, Dist- Kendrapara.

(Advocate: Mr. B.P.Nayak)

... Respondents



## ORDER (ORAL)

## A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. D.K.Mohanty, Ld. Counsel for the Applicant, and Mr. B.P.Nayak, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served, and perused the materials placed on record.

- Administrative Tribunals Act, 1985 challenging the action of the Respondents in not taking any promptimize steps as per the law laid down by the Hon'ble Apex Court to extend the benefit of pay protection as provided in the post of Postman as he has worked for the said post. However, as we find that ventilating his grievance the applicant has made representation before Respondent No.2 on 22.05.2015 under Annexure-A/4 and, more so, when Mr. Mohanty submitted that till date no response has been received by the applicant from the said Respondent No.2 on the said representation, we think it proper to dispose of this O.A. at this admission stage itself, without going into the merit of the matter, by directing Respondent No.2 to dispose of the said representation, if the same has been preferred on 22.05.2015 and is still pending consideration, and pass a reasoned and speaking order within a period of four weeks from the date of receipt of a copy of this order. Ordered accordingly.
- 3. We make it clear that all the points raised by the applicant in his representation are kept open for the Respondent No.2 to consider the same as per rules in force. If after such consideration the applicant is found to be entitled to the relief claimed by him then expeditious steps be taken within a further period of six weeks from the date of such consideration to extend the same to the applicant. However, if in the meantime said representation dated

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22.05.2015 has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of receipt of a copy of this order.

- 4. With the aforesaid observation and direction, this O.A. stands disposed of. No costs.
- On the prayer made by Mr. Mohanty, Learned Counsel appearing for the applicant, copy of this order, along with paper book, be sent to Respondent No. 2 by Speed Post for which he undertakes to file the postal requisites by 02.02.2016.
- 6. Free copy of this order be made over to Mr. Nayak, Ld. ACGSC, subject to filing of his power.

(R.C.MISRA) MEMBER(Admn.) (A.K.PATNAIK)
MEMBER(Judl.)

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